

**SECTION-XVI**

LISTED ON: 4.9.2015

COURT NO.: 9

ITEM NO. : 37

**IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION**

**PETITION FOR SPECIAL LEAVE TO APPEAL (C) NO. 24845-47 of 2015**

(With prayer for interim-relief)

with

**INTERLOCUTORY APPLICATION No. 1-3**

(Application for exemption from filing O.T.)

with

**INTERLOCUTORY APPLICATION No. 4-6**

(Application for deletion of the Parties.)

with

**INTERLOCUTORY APPLICATION No. 7-9**

(Application for permission to file lengthy list of dates.)

with

**INTERLOCUTORY APPLICATION No. 10-12**

(Application for service of notices through the D.G.P. Bihar.)

**KUNDAN KUMAR SINGH & ORS.**

**...Petitioner**

**Versus**

**THE STATE OF BIHAR & ORS.**

**...Respondents**

**OFFICE REPORT**

The Special Leave Petition above-mentioned has been filed by Mr. Kiran Kumar Jaipuria, Advocate against the Judgment and order dated 19.05.2015 passed by the High Court of Judicature at Patna in LPA NO.841/2014, LPA NO.745/2014 and LPA No.766/2014.

It is further submitted that SLP (C) No. 22304-06/2015 arising out of common order is pending before Hon'ble Court in which Hon'ble court has on 14/08/2015 directed to issue notice(Copy enclosed)..

The matter is listed before the Hon'ble Court with this Office report.

Dated this the 31th day of August, 2015.

**ASSISTANT REGISTRAR**

**Copy to:** Mr. Kiran Kumar Jaipuria, Advocate

**ASSISTANT REGISTRAR**